NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 07 of 2020

IN

Company Appeal (AT) (Ins.) No. 1016 of 2019

In the matter of:

Tata Motors Finance Ltd.

....Appellant

Vs.

Vishal Gupta

....Respondent

Present

For Appellant:

Mr. Amarjit Singh Bedi, Advocate.

For Respondent:

Mr. Akshay Ringe and Mr. Nitish Ojha, Advocates.

Order (Virtual Mode)

22.02.2021: Heard learned counsel for the parties at length. Arguments concluded. **Reserved for orders**.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Mr. Kanthi Narahari] Member (Technical)

Bm/kam